

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

RA No. 155/2005
in
OA No. 931/2002

New Delhi this the 29th day of July, 2005.

Hon'ble Mr. Shanker Raju, Member (Judl.)

Mukesh Prakash Sharma and others

Review Applicants

-Versus-

Union of India & Others

-Respondents

ORDER (By Circulation)

Mr. Shanker Raju, Member (J):

The present R.A. has been filed by the review applicants seeking review of my order dated 7.4.2005 passed in OA 931/2002.

2. Review Applicants have also filed a Miscellaneous Application being MA 1445/2005 seeking condonation of delay in filing the Review Application. For the reasons given in the MA and in the interest of justice, delay in filing the Review Application is condoned. MA 1445/2005 is accordingly allowed.

3. I have perused my order dated 7.4.2005 and do not find any error apparent on the face of record or discovery of new and important material which was not available to the review applicants even after exercise of due diligence. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. The Apex Court in **Union of India v. Tarit Ranjan Das**, 2004 SCC (L&S) 160 observed as under:

“13. The Tribunal passed the impugned order by reviewing the earlier order. A bare reading of the two orders shows that the order in review application was in complete variation and disregard of the earlier order and the strong as well as sound reasons contained therein whereby the original application was rejected. The scope for review is rather limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and rehearing of the matter to facilitate a change of opinion on merits. The Tribunal seems to have transgressed its jurisdiction in dealing with the review petition as if it was hearing an original application. This aspect has also not been noticed by the High Court.”

4. Having regard to the above, RA is dismissed, in circulation.
5. Accordingly, MA 1444/2005 seeking stay of operation of order dated 4.7.2005 passed in OA 931/2004 is also dismissed.

S. Raju
(Shanker Raju)
Member (J)

/vv/